

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 705, 706 & 704 OF 2017 IN  
DFR No. 1482 OF 2017**

**Dated: 11<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Sudha Agro Oils and Chemical Industries Ltd. & Ors. .... Appellant(s)**

**Vs.**

**Andhra Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. K. Gopal Choudary

Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 706 OF 2017**

***(Appln. for condonation of delay in re-filing)***

There is 96 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

**IA NOs. 705 & 704 OF 2017**

*(Applns. for leave to appeal & condonation of delay in filing)*

Issue notice to the Respondents returnable on 09.10.2017. Dasti, in addition, is permitted.

List the matter on **09.10.2017.**

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*ts/tpd*